
(2026) 03 MEG CK 1003
In the Meghalaya High Court
Case No : Criminal Petition No. 65 Of 2025

Phulmati Devi

APPELLANT

Vs

Dinesh Rai

RESPONDENT

Date of Decision : 06-03-2026

Acts Referred:

Citation : (2026) 03 MEG CK 1003

Hon'ble Judges : Revati Mohite Dere, CJ

Bench : Single Bench

Advocate : D. Thabah, I. Kharthangmaw, S. Nongsiej, K. Khan, S. Sengupta, A.H. Kharwanlang

Judgement

Revati Mohite Dere, CJ

On 16th February, 2026, when the petition was called out, this Court adjourned the matter as Ms S. Nongsiej, Legal-Aid Counsel was not present and accordingly, a direction was given to the Legal Services Authority to appoint a new Advocate, who is on the panel of Legal-Aid.

Mr D. Thabah, learned counsel for the petitioner states that he has been privately appointed by the petitioner and that he had appeared on 10th December, 2025, however, he was unable to appear on 16th February, 2026 as he was not aware of the said date. He states that he will continue to appear in the aforesaid petition on behalf of the petitioner. Accordingly, Ms S. Nongsiej, Legal-Aid Counsel was not required to appear on 16th February, 2026. Today, she is present in Court and points out the same. Accordingly, Ms S. Nongsiej is discharged from the said case since Mr D. Thabah has and will be appearing on behalf of the petitioner.

Stand over to 8th April, 2026.